

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd. Petitioner/Applicant
v.
Value Infratech India Pvt. Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code in Liq

Order delivered on 18.07.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP: Mr. Rishabh Jain, Adv.


ORDER

IA-3280/2022

Ld Counsel Mr. Rishabh Jain for IRP is present. Mr. Gaurav Katiyar the RP is directed to appear in person on the next date of hearing.

List the matter for physical hearing on 19.07.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)